

Considering the rival submission of the parties, since the the name of the petitioner transpired in the confessional statement of co-accused Ashif Ansari and petitioner has no criminal antecedent, the petitioner is directed to surrender before the Court below within eight weeks from the date of this order and in the event of his arrest or surrender, the Court below shall enlarge the above named petitioner on bail on furnishing bail bond of Rs. 10,000/- (Rupees ten thousand) with two sureties of the like amount each to the satisfaction of Additional Chief Judicial Magistrate, Ramgarh, in connection with Mandu (Kuju) P.S. Case No. 155/2019, subject to the conditions as laid down under Section 438(2) of the Cr.P.C. and also on the following conditions:

(i) One of the bailors shall be the deponent / parivikar of the present case namely, Md. Habib Ansari, son of Ganshu Miyan, resident of Village – Dumardiha, Kabirsatan, P.O. - Kundrukalan, P.S. & District – Ramgarh, who has furnished photocopy of his UID Card bearing number 6392 8514 5822 before this Court in the bail application.

Office is directed to send the photocopy of UID Card bearing no. 6392 8514 5822 of deponent alongwith this order to the court below so as to verify the authenticity of the bailor.

(ii) Another bailor shall be close relative of the petitioner i.e. father / mother / son / wife / brother.

Accordingly, the instant anticipatory bail application is hereby allowed.

(Kailash Prasad Deo, J.)

Sunil-Jay/